

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 377/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES: M/s. Dishnet Wireless Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

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ORDER

MA 357/2017 IN CSA 185/2017 with
CSP 387/230-232/NCLT/MB/MAH/2017
CSP 388/230-232/NCLT/MB/MAH/2017

AND

CSA 264/230-232/NCLT/MB/MAH/2017 with
CSP 376A/230-232/NCLT/MB/MAH/2017
CSP 377/230-232/NCLT/MB/MAH/2017
CSP 378/230-232/NCLT/MB/MAH/2017
CSP 379/230-232/NCLT/MB/MAH/2017
CSP 380/230-232/NCLT/MB/MAH/2017
CSP 381/230-232/NCLT/MB/MAH/2017

On the Application filed by HSBC Daisy Investments (Mauritius) Ltd. & Ors. seeking correction of the Order in respect of wrong mentioning of the Companies' name in MA 357/2017, this Bench having gone through the Order and noticed that names of the Companies have been wrongly mentioned while preparing the said Order dated 14.08.2017, this Bench hereby amends the Order replacing the Cause Title as below:

In the matter of the Companies Act, 2013 (18 of 2013);

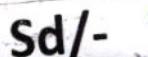
AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rules framed thereunder as in force from time to time;

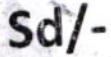
AND

In the matter of Scheme of Arrangement between Reliance Infratel Limited ("RITL" or "the Transferor Company") and Towercom Infrastructure Private Limited ("Towercom" or "the Transferee Company") and their respective shareholders ("Scheme")

Accordingly, it is hereby directed to carry out this amendment to the Order dated 14.08.2017.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)